

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 04/13 of NC-VI held on 10.05.2012.

Meeting No. 04/13 for the licensing year 2012-13 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 10.05.2012 under the Chairmanship of Ms. Shubhra, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh.J.P.Maurya	AIA	MFPI
3	Sh. A.K.Ojha	A.D	MSME
4	Sh. C.Gangadharan	Dy.DGFT	DGFT
4	Sh.S.K.Panigrahi	E.O	DGFT

The minutes of the earlier meeting No. 02/13 and 3/13 held on 26.04.2012 were sent by e mail to all members of the committee for ratification. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice No.37 dated 23.08.2007.

1	56 Case No.:9/19/85-ALC3/2011	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:4/85-ALC3/2012 10.05.2012	Status:
	HQ File :01/85/050/00102/AM12/	RLA File :34/24/040/00105/AM12/	Lic.No/Date:3410031393 29.08.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI & MSME and directed to call for the following information from the firm:- 1.Seek clarification regarding use of import item “spring roll pastry” for making various types of samosa and other export items as mentioned in the application 2. weight of one pastry sheet 3. Weight of each packet / carton.			

2	57 Case No.:9/31/85-ALC3/2011	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:4/85-ALC3/2012 10.05.2012	Status:
	HQ File :01/85/050/00185/AM12/	RLA File :34/24/040/00212/AM12/	Lic.No/Date:3410032792 02.01.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI & MSME and directed to call for the following information from the firm:- 1.Seek clarification regarding use of import item “spring roll pastry” for making various types of samosa and other export items as mentioned in the application 2. weight of one pastry sheet. 3.Weight of each packet / carton..			

	58 Case No.:2/4/85-ALC3/2012	Party Name:WRITEFINE PRODUCTS PVT.LTD.	Meet No/Date:4/85-ALC3/2012 10.05.2012	Status:
	HQ File :01/85/050/00028/AM13/	RLA File :03/95/040/00031/AM13/	Lic.No/Date:0310693108 02.05.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as hard copy of the applications is not received. Committee directed to request RA concerned to furnish the hard copy of the application and necessary action may be taken to seek the comments on the matter.			

4	59 Case No.:3/4/85-ALC3/2012	Party Name:WRITEFINE PRODUCTS PVT.LTD.	Meet No/Date:4/85-ALC3/2012 10.05.2012	Status:
	HQ File :01/85/050/00029/AM13/	RLA File :03/95/040/00037/AM13/	Lic.No/Date:0310693116 02.05.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as hard copy of the applications is not received. Committee directed to request RA concerned to furnish the hard copy of the application and necessary action may be taken to seek			

the comments on the matter.

5	60 Case No.:1/4/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING (INDIA) PRIVATE LIMITED,	Meet No/Date:4/85-ALC3/2012 10.05.2012	Status:
	HQ File :01/85/050/00027/AM13/	RLA File :31/83/040/00016/AM13/	Lic.No/Date:3110054008 01.05.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as hard copy of the applications is not received. Committee directed to request RA concerned to furnish the hard copy of the application and necessary action may be taken to seek the comments on the matter.			

6	61 Case No.:14/13/85-ALC3/2011	Party Name:MISPORT MANUFACTURING PVT. LTD.,	Meet No/Date:4/85-ALC3/2012 10.05.2012	Status:
	HQ File :01/85/050/00073/AM12/	RLA File :61/24/040/00017/AM12/	Lic.No/Date:6110000636 23.06.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda.The committee after discussion with technical members present in the meeting decided to defer the case and directed to call for the following information from the firm:- 1. Specification and size of export product along with photo of the export item. 2. Input consumed per-set of export product.			

7	62 Case No.:14/29/85-ALC3/2011	Party Name:DAZZLER CONFECTIONERY CO.PVT.LTD.	Meet No/Date:4/85-ALC3/2012 10.05.2012	Status:
	HQ File :01/85/050/00171/AM12/	RLA File :17/24/040/00060/AM12/	Lic.No/Date:1710004566 19.10.2011	Approved

	Fixation of adhoc norms under para 4.7 of HBP, Vol.I
	The case was considered by the committee as per agenda.The committee after discussion with technical members present in the meeting decided to allow the norms as per existing SION E-1 & E-131

RA may take consequential action as per policy / procedure.

8	63 Case No.:11/27/85-ALC3/2011	Party Name:WESTERN INDIA CASHEW COMPANY (P) LTD.,	Meet No/Date:4/85-ALC3/2012 10.05.2012	Status:
	HQ File :01/85/050/00155/AM12/	RLA File :32/24/040/00038/AM12/	Lic.No/Date:3210050779 14.11.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda.The committee after discussion with technical members present in the meeting decided to defer the case and directed to call for the following information from the firm:- 1. In what form inputs are imported and in what form it is exported. 2. Furnish specification (size/ variety/ Grade)of the raw material and export product.			

9	64 Case No.:4/31/85-ALC3/2011	Party Name:ICON DESIGNS	Meet No/Date:4/85-ALC3/2012 10.05.2012	Status:
	HQ File :01/85/050/00180/AM12/	RLA File :06/24/040/00046/AM12/	Lic.No/Date:0610024856 01.12.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from Department of C&PC and DIPP. Reminder may be issued to DIPP & C&PC to expedite their comments and case may be placed before the committee on receipt of comments.			

10	65 Case No.:1/12/85-ALC3/2011	Party Name:AGSON GLOBAL PRIVATE	Meet No/Date:4/85-ALC3/2012 10.05.2012	Status:
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	HQ File :01/85/050/00058/AM12/	LIMITED RLA File :05/23/040/00118/AM12/	Lic.No/Date:0510296452 13.07.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI and directed to refer the case to MSME (Food Division) for their comments. Reminder may be issued to MFPI to expedite their comments.			

11	66 Case No.:3/39/85-ALC3/2010	Party Name:DR. WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date:4/85-ALC3/2012 10.05.2012	Status:
	HQ File :01/85/050/00177/AM11/	RLA File :05/23/040/00305/AM11/	Lic.No/Date:0510282514 31.01.2011	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda.The committee after discussion with technical members present in the meeting decided to approve the norms on repeat basis as per the earlier similar case approved by NC meeting No 22dated 01.10.2009(case No.465) allowing 10% wastage as under:-			
	Export Item	Qty.	Import Item	Qty.
	Unarzneiliche Globuli Gr-3 (Non Medicated)	62,100.00 Kg	Beet Sugar	68,310.00Kg (including 10% wastage)
	RA may take consequential action as per policy / procedure.			

12	67 Case No.:4/24/85-ALC3/2011	Party Name:M H EXPORTS	Meet No/Date:4/85-ALC3/2012 10.05.2012	Status:
	HQ File :01/85/050/00126/AM12/	RLA File :29/24/040/00001/AM12/	Lic.No/Date:2910015259 12.10.2011	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda.The committee after discussion with technical members present in the meeting decided to approve the norms as under:-			
	Export Item	Qty.	Import Item	Qty.
	Three PCS Turkey Bird	2,25,000.00 Nos	Turkey Bird Feather	6,75,000.00 Nos.

Feathers fitted in 2,25,000 PCS of decorative Brass / Aluminium Arrow.(All import items to be accounted for in export product)		Assorted Colours	
RA may take consequential action as per policy/ procedure.			

13	68 Case No.:5/29/85-ALC3/2011	Party Name:AMRUT DISTILLERIES LTD	Meet No/Date:4/85-ALC3/2012 10.05.2012	Status:
	HQ File :01/85/050/00162/AM12/	RLA File :07/24/040/00358/AM12/	Lic.No/Date:0710084590 12.12.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as information called for from the firm & RA Bangalore are awaited. Committee directed to remind Firm & RA Bangalore to clarify on unit of measurement of import/ export items .			

14	69 Case No.:1/43/85-ALC3/2010	Party Name:INNOVATIVE CUISINE PVT. LTD.	Meet No/Date:4/85-ALC3/2012 10.05.2012	Status:
	HQ File :01/85/050/00182/AM11/	RLA File :08/24/040/00346/AM11/	Lic.No/Date:0810096975 08.03.2011	Approved
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee after discussion with technical members present in the meeting decided to approve the case on net to net basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Processed food items (Frozen) as follows: Cocktail Dal Samosa / Cocktail Potato Samosa/ Institutional Punjabi Samosa	1,66,600.00Kgs	Spring Roll Pastry	53,900.00Kgs

Food quality (Qty. 1,96,00,000.00 Nos)(content of Spring Roll Pastry 53,900.00 Kgs)			
RA may take consequential action as per policy/ procedure.			

15	70	Party Name:INNOVATIVE FOODS LTD (PREVIOUSLY AMALGAM FOODS & BEVERAGES LTD)	Meet No/Date:4/85-ALC3/2012 10.05.2012	Status:
	HQ File :01/85/050/242/AM06	RLA File :10/81/40/0083/AM06	Lic.No/Date:1010022791 13.02.2006	Approved
Fixation of adhoc norms under para 4.7 of HBP, Vol.I				
The request of M/s Innovative Foods Ltd. for ratification of Advance Authorization No. 1010022791 dated 13.2.2006 was rejected by the Norms Committee vide Minutes of the meeting held on 30.3.2006 on the ground that no nexus can be framed between import and export items. 2 The firm represented against the decision stating that the company being sick and registered under BIFR and Cochin has declared the firm as defaulter. The firm earlier represented to the GRC against the decision of the Norms committee and the GRC had directed that a wastage of 5% may be allowed provided it is satisfied that identical item as quoted in this AA has been sanctioned and exports completed . Further , it is directed that if the firm has not fulfilled EO , penalty as per rule may be charged. 3. Thereafter, the matter was re-considered by the Norms Committee and on review has reiterated the earlier decision. 4. In the present request , the firm has submitted as under:- (a) A change in the management and structure of the company / staff dealing with this case which resulted in disruption of norml work. As a result of amalgamation, the name of the company was changed from Amalgam Food & Beverage s Ltd. to Innovative Foods Limited. (b) The company became a sick unit and had to be registered with BUFR, copy submitted with our letter dated 13.10.2010. Consequently , the new management was busy in attending matters related to BIFR which were very essential for the survival of company. (c) The company also could not attend the personal hearing before the Norms Committee or provided the data earlier due to the above reasons 5 The firm has been declared defaulter by RA, Cochin although exports have already been completed . The firm has requested that ratification may be allowed on net to net basis so that the authorization may be closed and regularization of the exports could be completed				

The case was considered by the committee as per agenda. The committee noted the comments furnished by the MFPI vide their O.M No 66/DGFT/ 2010 dated 30.4.2012. The Committee went through the detailed documents, pictures and justifications. After discussion with technical members present in the meeting the Committee decided to allow the norms on net to net basis as under:-

Export Item	Qty.	Import Item	Qty.
Frozen Spring Roll Seafood / Vegetable/ Chicken	4280.00Kgs (8,02,400.00 Nos)	Springroll pastry plain for making crisper spring rolls 454cases(125MMx50sheets x40Pkts.per case)45cases(215MMx40 sheetsx20pkts. per case)	4280.00Kgs (8,02,400.00Nos)

RA may take consequential action as per policy/ procedure

16	71	Party Name:CHOICE TRADING CORPN LTD	Meet No/Date:4/85-ALC3/2012 10.05.2012	Status:
	HQ File :01/85/050/0089/AM11	RLA File :10/24/40/0056/AM11	Lic.No/Date:1010040368 30.09.2010	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI& MPEDA and directed to remind MFPI & MPEDA to expedite their comments. The case may be placed before the committee on receipt of comments.			

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